

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.1336 OF 2004

STATE OF PUNJAB & ANR.

Appellant (s)

VERSUS

SHAVIDER PAL PURI

Respondent(s)

(With appln(s) for exemption from filing O.T. and office report)

Date: 24/01/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant(s) Mr. D.P. Singh,Adv.

Mr. Sanjay Jain,Adv.

Mr. Arun K. Sinha,Adv.

For Respondent(s) Mr. Mahabir Singh,Sr.Adv.

Mr. Ajay Pal,Adv.

Mr. Nikhil Jain,Adv.

Ms. Preeti Singh,Adv.

Mr. D. Mahesh Babu,Adv.

UPON hearing counsel the Court made the following

O R D E R

Place the criminal appeal after six months, awaiting decision by the High Court in criminal revision application filed on behalf of the State of Punjab whereby the order of discharge has been challenged.

[T.I. Rajput]

A.R.-cum-P.S.

[Om Prakash]

Court Master